

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:693  
ANSWERED ON:02.03.2010  
DEMOLITION OF NIGHT SHELTERS  
Gulshan Smt. Paramjit Kaur

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Municipal Corporation of Delhi has recently demolished night shelters in various parts of the NCT of Delhi;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the High Court of Delhi has issued any directives/ instructions in this regard; and
- (d) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Municipal Corporation of Delhi has informed that no night shelter has been demolished by it. However, a tent which was put up on Government land was removed by the Corporation in an encroachment removal drive on 22-12-2009.

(c) & (d): Yes, Madam. The matter regarding shelter to homeless persons has been considered by the Hon'ble High Court of Delhi in Writ Petition No. 29/2010, titled Court on its own motion Vs. Govt. of NCT of Delhi and Another. In the course of various hearings of the case, the Hon'ble High Court has issued a number of directions regarding short-term and long term plan for rehabilitation of homeless persons. The directions issued by the Hon'ble High Court in this regard include taking necessary steps for rehabilitation of persons who were displaced on account of demolition which was carried out on 22.12.2009 and re-erection of tent; covering Pusa Road roundabout to provide for temporary shelter; not to evict any person from any temporary or permanent night shelter in the absence of alternative arrangements; convening meeting to evolve short term and long term strategy for providing night shelters to the homeless and destitute; etc. The Municipal Corporation of Delhi has informed that the directions of the Hon'ble High Court are strictly adhered by its Slum & JJ Department.